

Subject: **Fwd: REG SPECTRUM CHARGES FOR GPRS OF BSNL**
To: advmn@traf.gov.in, soniatrai@gmail.com

Date: 31/10/18 06:39 PM
From: devanand Sahay <devanandsahay@gmail.com>

GPRS of BSNL.pdf (372kB)

The comments on the consultation paper reg "Methodology for levy of Spectrum charges for Satellite based services " received from CRPF, one of the major customers of this service is forwarded herewith.

----- Forwarded message -----

From: **Communication Cell CRPF, MHA** <comncell@crpf.gov.in>
Date: Fri, Oct 26, 2018 at 12:31 PM
Subject: REG SPECTRUM CHARGES FOR GPRS OF BSNL
To: <devanandsahay@gmail.com>

Please find attachment

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Incharge Communication Cell
Directorate General, CRPF
New Delhi.

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Regards

D. N. SAHAY
General Manager (Inmarsat)
Satellite Building
BSNL, ALTTC Campus
Ghaziabad - 201002

GOVERNMENT OF INDIA
(Ministry of Home Affairs)
DIRECTORATE GENERAL, C.R.P.F.,
East Block-7, Level-4, Sector-1, R.K.Puram, New Delhi-110066
(Email ID comncell@crpf.gov.in Fax - 01126107493)

No. R. XV-34/2018-C (SAT)

Dated, the 25 Oct' 2018.

To

The General Manager (Inmarsat),
 Satellite Building, ALTTC Campus,
 Ghaziabad-201002.

Subject: **Regarding spectrum charges for GSPS of BSNL**

Reference is invited to your E-mail letter No.Inmarsat/FA/LF-2018-II dated 18/10/2018 on the subject captioned above.

2. Question wise comments are as under:

Q/No.	Description of question	Comments
Q.1	Do you agree that the formula based spectrum charges should be replaced with AGR based SUC in respect of provision of services by BSNL under its license for 'Provision and Operation of Satellite based services using Gateway installed in India' under 'sui-generis' category? If yes, what percentage of AGR should be the spectrum usage charges?	<p>CAPFs are deployed all over the country for multi-faceted duties like Law & Order, Internal Security, Counter Insurgency & Anti Naxal operations and the satellite phones are being used exclusively for bonafide operational duties. Apart from this, CAPFs are the first responder during any natural disaster and have to establish secure & reliable communication in these situations.</p> <p>It is pertinent to add here that collection of this revenue in the form of spectrum charges by Ministry of Communication & IT from the CAPFs is merely a transfer of funds from one Ministry to another. Hence there is a need to review the decision of levying spectrum charges on CAPFs.</p>
Q.2	In case your response to Q1 is negative, what should be the spectrum charges and how should it be calculated?	No Comments.
Q.3	In your opinion, while determining the AGR for the purpose of levy of license fee and SUC, whether the cost of handsets (which is separately identifiable) should be allowed as deduction from the Gross revenue of BSNL's Satellite based services under 'sui-generis' category?	The cost of handsets being procured as onetime expenditure but Spectrum charges required to be paid on yearly basis. Hence, it is appropriate to take decision on the issues by BSNL.
Q.4	If there are any other issues/ suggestions relevant to the subject, stakeholders may submit the same with proper explanation and justification.	Sometimes WPC takes long time duration to issue LOI/DL to import the Communication equipments, Hence the time limit may be fixed and adhered to.


 (Harjinder Singh)

DIG (Equipment)
Directorate General, CRPF